

ITEM NO.13 Court 15 (Video Conferencing)

SECTION IV-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 19566/2021

(Arising out of impugned final judgment and order dated 04-02-2021 in CONC No. 229/2021 passed by the High Court Of M.P. Principal Seat At Jabalpur)

BANK OF BARODA

Petitioner(s)

VERSUS

MANISH SHRIVASTAVA

Respondent(s)

(FOR ADMISSION and I.R. )

Date : 06-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. Arun Aggarwal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Having heard learned counsel for the petitioner and having perused the material placed on record, we are at one with the High Court that merely because of the allegations that the conclusion drawn by the Recovery Officer were purportedly not in conformity with the decision of the High Court in M.A. No. 1153 of 1999, he cannot be held liable for contempt. The remedy of the petitioner was to challenge the order of the Recovery Officer before the Appellate Authority.

We are clearly of the view that in this case, the proposition of invoking contempt jurisdiction of the High Court, that too by a Nationalised Bank, was not only baseless but was rather preposterous.

Hence, no case for interference is made out.

The special leave petition is, accordingly, dismissed.

All the pending applications stand disposed of.

(POOJA SHARMA)  
SENIOR PERSONAL ASSISTANT

(SUNIL KUMAR RAJVANSHI)  
BRANCH OFFICER